



ITA No.4517/Mum/2016
Mukund Vallabhdas Thakkar
Assessment Year 2012-13

आयकर अपीलीय अधिकरण “आई” न्यायपीठ मुंबई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“I” BENCH, MUMBAI

श्री शक्तिजीत दे, न्यायिक सदस्य एवं
श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष ।
BEFORE SHRI SAKTIJIT DEY, JM AND
SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./I.T.A. No.4517/Mum/2016
(निर्धारण वर्ष / Assessment Year: 2012-13)

Assistant Commissioner of Income Tax -4(2)(2) Room No.640,6 th Floor Aaykar Bhavan,M.K.Road Mumbai-400 020	बनाम/ Vs.	Mukund Vallabhdas Thakkar 71,Kamal,69 Walkeshwar Road,Walkeshwar Mumbai-400 006
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No.AAAPT-3952-A		
(□ पीलार्थी /Appellant)	:	(प्रत्यर्थी / Respondent)

Revenue by	:	Saurabh Kumar Rai, Ld.DR
Assessee by	:	Rajiv Khandelwal,Ld.AR

सुनवाई की तारीख / Date of Hearing	:	05/04/2018
घोषणा की तारीख / Date of Pronouncement	:	05/04/2018

आदेश / ORDER

Per Manoj Kumar Aggarwal (Accountant Member)

1. The captioned appeal by revenue for Assessment Year [AY] 2012-13 contest the order of the Ld. Commissioner of Income-Tax (Appeals)-9 [CIT(A)], Mumbai, *Appeal No.CIT(A)-9/Cir.4/423/2014-15* dated 18/03/2016 *qua* deletion of certain additions amounting to Rs.41.66 Lacs u/s 2(22)(e).



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The assessment for impugned AY was framed by *Ld. Deputy Commissioner of Income Tax-4(2)(2), Mumbai [AO] u/s 143(3) of the Income Tax Act, 1961.*

2. The Ld. Departmental Representative, at the outset, placed on record letter No. *DCIT 4(2)(2)/Appeal/2017-18 dated 26/03/2018* issued by Ld. *Deputy Commissioner of Income Tax-4(2)(2)* seeking withdrawal of the captioned appeal in view of certain factual findings by the lower authorities. The Ld. AR raised no objection against the same.

3. In view of the above stated position, the revenue is permitted to withdraw the said appeal and therefore the appeal stands dismissed.

Order pronounced in the open court on 05th April, 2018.

Sd/-
(Saktijit Dey)
न्यायिक सदस्य / **Judicial Member**

Sd/-
(Manoj Kumar Aggarwal)
लेखा सदस्य / **Accountant Member**

मुंबई Mumbai; दिनांक Dated : 05. 04.2018
Sr.PS:- Thirumalesh

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. आयकर आयुक्त(अपील) / The CIT(A)
4. आयकर आयुक्त / CIT – concerned
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard File

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai